

**SHRI THANGABAALU:** Even day before yesterday, one fisherman was injured...

**SHRI KHURSHID ALAM KHAN** We know that one fisherman was injured on Sunday night and that he is in hospital.

**THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI):** Calling Attention is over. Messages from the Lok Sabha.

## MESSAGES FROM THE LOK SABHA

### 1. THE APPROPRIATION (RAILWAYS) BILL, 1985

### 2. The APPROPRIATION (RAILWAYS) NO. 2 BILL, 1985

**SECRETARY-GENERAL:** Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(1)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation Railways Bill, 1985, as passed by the Lok Sabha at its sitting held on the 24th January, 1985.

The Speaker has certified that this Bill is a Money Bill within the Meaning of article 100 of the Constitution of India.

(2)

"In accordance with the provisions of the Rule 96 of the Rules of the Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation Railways (No. 2) Bill, 1985, as passed by Lok Sabha at its sitting held on the 24th January, 1985.

The Speaker has certified that this Bill is a Money Bill with in the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of each of the Bills on the Table of the House.

## THE GANGTOK MUNICIPAL CORPORATION (AMENDMENT) BILL, 1985

**THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):** Mr. Vice-Chairman, Sir, I beg to move.

"That the Bill further to amend the Gangtok Municipal Corporation Act, 1975, be taken into consideration."

Sir, according to sub-section 3 of section 3 of the Gangtok Municipal Corporation Act, 1975, the first councillors were nominated by the Government of Sikkim to the Municipal Corporation for a period of four years from the date of the first meeting of the Corporation, 18th December, 1975. Their term expired on the 17th December, 1979. Under sub-section 5 of section 3 of this Act, the State Government is empowered to appoint, if no new councillors are elected, an administrator for the Corporation for a period of four years or until the reconstitution of the Corporation whichever is earlier.

The said sub-section further provided that the State Government shall extend the period of appointment of the Administrator for a further period of one year. Accordingly, the State Government appointed an Administrator under sub-section 5 for a total period of five years which expired on the 17th December, 1984. On the 25th May, 1984, the President issued a Proclamation under article 356 of the Constitution assuming, *inter alia*, to him the functions of the State Government and all powers vested in or exercisable by the Government of that State. It was also declared that the powers of the Legislature of the State, shall be exercisable by or under the authority of Parliament. By a separate order, the President directed that all the functions of the Government of the State of Sikkim, and all the powers vested in or exercisable by the Government of the State under the Constitution, or under any law in force in that State, which have been assumed by the President, under the said Proclamation, shall, subject to the